

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 120

CA Nos. 130/23, 131/23, 157/23, 80/2024, 81/2024  
and  
CP No. 47 /Chd/Pb/2023

**IN THE MATTER OF:**

Ajit Singh

...Petitioner

Vs.

Pure Drinks (Calcutta) Limited & Ors

...Respondents

**Under Section:** 271 & 272, CA 2013, 242(4), CA 2013, R 11 NCLT 2016

**Order delivered on 02.05.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For Petitioner in main CP, Respondent in CA No.131/2023 : Mr. Amit Agrawal, Advocate

For Respondent No.2 in the main CP. : Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate, and Ms. Swati Vashisth, PCA

For Unique Estate Development Company Ltd., Sandeep Raheja, Durga Sandeep Raheja and Aditi Sandeep Raheja. : Mr. Ashwani Chopra Senior Advocate  
Mr. Viren Sharma, Advocate

For Respondent No.1 in main CP and Applicant in CA Nos.130/2023 and 131/2023 : Mr. Aashish Chopra, Senior Advocate with Ms. Nitika Sharma and Mr. Tarang Gupta, Advocates

**ORDER**

File has been taken up on special mentioning. On the Joint request of Ld. Counsel for the parties, the matter be heard along with **CP No. 110/Chd/Pb/2020** on 09.07.2024.

Sd/-

**(UMESH KUMAR SHUKLA)  
MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)  
MEMBER (J)**